

**Nil Depreciation Plus
(Add-on to Long Term Private Car Bundled Policy)**

Policy Issuing Office

Whereas the insured by a proposal and declaration, which shall be the basis of this contract and is deemed to be incorporated herein, has applied to National Insurance Company Limited (herein after called the Company) for the insurance herein after set forth and has paid the premium as consideration for such insurance in respect of the vehicle (herein after called the Insured Vehicle) as described in the Schedule.

Note: This Add-on shall apply only if OD Section (i.e., Section I) of the Policy is valid.

1.1 Operative Clause

Subject to terms, definitions, exclusions, and conditions contained herein, it is hereby understood and agreed that the Company shall pay the amount of depreciation deducted on the value of the parts replaced and material component of painting charges in the event of a partial loss claim in respect of the Insured Vehicle during the policy period, where depreciation is deducted and the claim is admissible under Section I of the Policy.

1.2 Definitions

1.2.1 Policy means Long Term Private Car Bundled Policy.

1.2.2 Schedule means a document forming part of the Policy, containing details including insured details, period of insurance, IDV of Insured Vehicle, premium paid, Insured Vehicle details including vehicle make, type of body, engine number.

1.3 Exclusions

The Company shall not be liable to make any payment in respect of

1.3.1 Depreciation towards replacement of accessories, extra fittings and/ or any internal improvements in the Insured Vehicle unless specifically covered under a separate IDV.

1.3.2 Any loss arising out of theft.

1.3.3 Losses covered under any other insurance of any nature or manufacturer's warranty or recall campaign at the time of happening of any loss or damage.

1.3.4 Depreciation after first two partial loss claims during the policy period admissible under Section I of the Policy and payable under the Add-on.

1.4 Conditions

1.4.1 Only the first two partial loss claims relating to accidents during the policy period and admissible under Section I of the Policy shall be payable under the Add-on. However renewal shall be allowed, subject to eligibility.

1.4.2 In the event of transfer of ownership, the cover shall cease.

1.4.3 Cancellation of the add-on cover shall follow the Cancellation clause of the Policy to which the add-on is attached.

Subject otherwise to terms, exclusions, conditions, and endorsements of the Policy.